

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

ORIGINAL APPLICATION No.312 of 2001.

Monday, this the 03rd day of March 2003.

HON'BLE MR. JUSTICE R.R.K TRIVEDI, V.C.

R.D. Paswan
S/o Late P. Paswan
R/o 836/A, New Central Colony
Mughalsarai, Dt. Chandauli.

.....Applicant.

(By Advocate : Sri S.K. Day/ Sri S.K. Mishra)

V E R S U S.

1. Union of India
through the General Manager,
E. Rly. Calcutta-1.
2. The Chief Personnel Officer,
E. Rly. Calcutta-1.
3. The Division Railway Manager,
E. Rly. Mughalsarai.
4. The Station Manager,
E. Rly. Mughalsarai.

.....Respondents.

(By Advocate: Sri K.P.Singh)

O_R_D_E_R

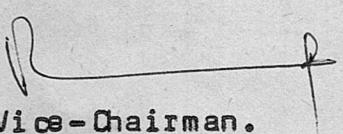
By this O.A., filed under section 19 of Administratives Tribunals Act 1985, the applicant has challenged the orders dated 06.03.2001/14.3.2001 and 15.03.2001 by which he has been transferred from Mughalsarai division to Sealdah division as Goods Guards. It is not disputed that the applicant



has joined in Sealdah in pursuance of the impugned orders. However, learned counsel for the parties have submitted that during the pendency of the O.A. Eastern Railway has been bifurcated and two zones have been created, one is known as Eastern Railway with Headquarter at Calcutta and another is known as that East Central Railway at Hazipur. It is submitted in view of this bifurcation, the applicant has opportunity to file his ^{vacational} option to come back to the ~~Eastern~~ Railway. In this manner his grievance may be rectified.

2. In View of the aforesaid development, this O.A. is disposed of finally with a liberty to the applicant to give option for his transfer from Eastern Railway to East Central Railway, Hazipur which shall be considered and decided in accordance with ~~the~~ law.

3. There shall be no order as to costs.


Vice-Chairman.

Manish/-